

## STATEMENT ON FOOD SITUATION IN THE COUNTRY

**The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam):** I lay on the Table a Statement on the Food Situation in the country. [Placed in Library. See No. LT-7052/66].

**Shri Hari Vishnu Kamath (Hoshangabad):** On item 7, I want to say something. We have got a copy of the statement laid on the Table on food situation in the country. I wish he had laid it yesterday and then we could have raised questions. It is a serious matter . . . (Interruption).

**Mr. Deputy-Speaker:** Let it be circulated to the Members.

**Shri Hari Vishnu Kamath:** I have got a copy of it already.

**Mr. Deputy-Speaker:** No questions are permitted on the statement laid on the Table.

**Shri Hari Vishnu Kamath:** Please have patience. You as well as the Speaker have given rulings in this connection, not once or twice but times without number, and yet the Ministers show scant regard for the rulings of yourself as well as the Speaker.

Sir, I had given a notice of a Short Notice Question on the 25th August. You have advised the Ministers categorically that in regard to any Short Notice Question, so also in the case of Call Attention Notices, the reply should come from the Ministry within three days. About my Short Notice Question, it was pending in the Ministry till 3rd September, for nine days, and then I had no alternative but to give a Call Attention notice the day before yesterday, and yesterday, I was told by the Lobby Assistant that it was under consideration. Today, I am told that because the Minister is making a statement, and I can therefore raise the question after he has made the statement. That is why I am raising it.

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The last paragraph of the statement refers to very acute scarcity conditions in the Vindhya division, Rewa and other districts of Madhya Pradesh. Authentic reports have come from Rewa division of Madhya Pradesh that there have been starvation deaths and responsible men like the *surpanches* have given facts and figures. The leader of the opposition, Shri Tiwari and many of my party colleagues in the State have been arrested for carrying on agitation against the apathy, the callousness, of the Administration in Madhya Pradesh. In view of that, I would like to know what the Minister has got to say in regard to the present conditions in the Rewa division of Madhya Pradesh. He has denied it. Because Madhya Pradesh Government denies it, he also denies it. If Madhya Pradesh Government misleads, he also misleads. We have got one case of misleading already there.

**Mr. Deputy-Speaker:** There cannot be question on the statements laid on the Table of the House.

**Shri Vasudevan Nair (Ambalapuzha):** Why is he making the statement on the last day of the session? It is evading the issue.

**Mr. Deputy-Speaker:** I am asking the Minister to take note of it and supply food to those scarcity areas . . . (Interruptions). I am not allowing any questions.

**Shri Ranga (Chittoor):** There are scarcity conditions in Rayalseema, Chittoor . . .

**Mr. Deputy-Speaker:** The Government will take note of it.

**Shri Bade (Kharagone):** Today is the last day of the session. I had given notice of an adjournment motion and call attention notice. They have been disallowed simply because the Minister is making a statement. Sir, I have received this American milo which is being given to Adivasis. This is rotten dust that is being given to them, to the Adivasis, in east and west Nema district of Indore Commissioner of

[Shri Bade]

Madhya Pradesh. It is sent in open trains. Therefore, it has become mud. They are starving and there is an epidemic of gastro-enteritis in that area. It is due to this rotten milo. I am prepared to show it to Mr. Subramaniam. I would like to draw the attention of Mr. Subramaniam to this and would request him to look into this matter. In my own district in Madhya Pradesh, this American milo is supplied; it is rotten. (Interruptions).

14 hrs.

**Mr. Deputy-Speaker:** Order, order. He may please sit down.

**श्री हुकम चन्द कश्यवाय (देवास) :** मैंने 26 जुलाई को मंत्री महोदय को नमूना दिया था, लेकिन आज तक उसके बारे में कोई एन्क्वायरी नहीं की। मैं पुनः उसको आपके सामने रखता हूँ जैसा खाता आदिवासी लोगों को दिया जाता है, और मध्य प्रदेश, राजस्थान, महाराष्ट्र और उत्तर प्रदेश के इलाकों को दिया जाता है।

**Mr. Deputy-Speaker:** I am not allowing any questions.

**श्री हुकम चन्द कश्यवाय :** 26 जुलाई को मैंने यह नमूना दिया था। मैं जानना चाहता हूँ कि इस संबंध में उन्होंने कौन सी एन्क्वायरी करवाई है। उन इलाकों में उसके कारण बीमारों का रकड़ है। उस ज्वार को आबिज कौन खा सकता है... (व्यवधान)।

**Mr. Deputy-Speaker:** He may please sit down. Nothing more. Let us go on with the business. Item 8.

ANNUAL REPORT OF THE KERALA FINANCIAL CORPORATION FOR 1966, ETC.

**Shri L. N. Mishra:** On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

(1) A copy of the Annual Report of the Kerala Financial Corporation for the year ended

the 31st March, 1966, along with the Audited Accounts, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7053/66].

(2) A copy each of the following papers under sub-section (7) of section 37 of the State Financial Corporations Act, 1951, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) Audit Report on the Accounts of the Kerala Financial Corporation for the year ended the 31st March, 1962.
- (ii) Audit Report on the Accounts of the Kerala Financial Corporation for the year ended 31st March, 1963.
- (iii) Audit Report on the Accounts of the Kerala Financial Corporation for the year ended the 31st March, 1964.

[Placed in Library. See No. LT-7054/64].

(3) A copy each of the following Notifications making certain amendments to the Tax Credit Certificate (Exports) Scheme, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961:—

- (i) G.S.R. 694 published in Gazette of India dated the 6th May, 1966.
- (ii) G.S.R. 865 published in Gazette of India dated the 6th June, 1966.
- (iii) G.S.R. 1226 published in Gazette of India dated the 8th August, 1966.